GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 34/2020-Customs

New Delhi, the 17th September, 2020

G.S.R…… (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and sub-section (12) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 50/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 785(E), dated the 30th June, 2017, namely:—

In the said notification,—

(a) in the first proviso, for clause (e), the following clause shall be substituted namely:

“(e) the goods specified against serial numbers 21E and 21F of the said table,—

(i) during the period 1st September, 2020 to 17th September, 2020;—

(ii) after the 31st day of October, 2020.”;

(b) in the second proviso, after the figure and letter “21D,”, the figure and letter “21E,”, shall be inserted.

[F. No. 354/368/2017-TRU]

(Gaurav Singh)
Deputy Secretary to the Government of India

Note: The principal notification No.50/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 785(E), dated the 30th June, 2017 and last amended by notification No. 33/2020-Customs, dated the 7th September, 2020, published vide number G.S.R.547(E), dated the 7th September, 2020.